

- (2) Development of urban land for housing by the State Housing Departments and area urban development agencies and increase in the supply of developed land and houses.
- (3) Encouraging group and co-operative housing.
- (4) Other steps to control and trend are, rationalisation of land tenure, land lease, rent control, building by laws and land use systems.

[Translation]

Dhauliganga Hydel Project

78. SHRI HARISH RAWAT : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the investigation work on the Dhauliganga project has since been completed;

(b) if not, the time by which it is expected to be completed; and

(c) whether this project is proposed to be taken up for construction during the Seventh Five Year Plan keeping in view its importance from power generation angle ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) No Sir.

(b) For Stage-I, field investigations are likely to be completed by April, 1985, and project report by September, 1985.

(c) This would depend upon the size of the Seventh Plan, which is under finalisation.

amount Allocated under R.L.E.G.P. and N.R.E.P. to U.P.

79. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the amount provided under Rural

Landless Employment Guarantee Programme and National Rural Employment Programme separately for various districts in Uttar Pradesh during annual plan for 1984-85 and the additional amount likely to be provided by the end of the year;

(b) whether several schemes submitted by Uttar Pradesh have not been approved by his Ministry; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) The amounts allocated for Uttar Pradesh for 1984-85 under the Rural Landless Employment Guarantee Programme and the National Rural Employment Programme are Rs. 85.25 crores and Rs. 39.22 crores respectively. Under the NREP the State Government is required to provide an equal amount as matching share and make further allocations to the districts on the basis of a fixed formula. However, districtwise information of the allocations made in the State is not maintained at the Central level. In so far as the RLEGP is concerned, the funds are allocated to the State Government and it is not necessary for the State Government to make districtwise allocation. The question of additional funds under the NREP over and above the allocation can be considered for a State on the basis of its better performance and subject to availability of funds and provision of matching share by State Government. However, no request for the purpose has been received so far from the Government of Uttar Pradesh. In the case of the RLEGP no additional amount over and above the allocation mentioned is likely to be provided by the end of the year.

(b) and (c). Under the NREP work projects are to be approved by the DRDAs and no approval from this Ministry is required for their execution. In so far as the RLEGP is concerned, the State Governments are required to prepare specific work projects for sanction by the Central Committee for NREP/RLEGP. The State Government have submitted a number of project proposals under the RLEGP

for approval. The Central Committee has upto its meeting held on 11th December, 1984 approved 67 projects involving an estimated cost of around Rs. 135.77 crores in order to enable the State Government to utilise the entire allocation. The approval of projects is a continuing process and in some cases proposals were later withdrawn while in some others they were revised by the State Government. At present, two proposals are pending with this Ministry as clarification on certain points has been sought from the State Government.

Unauthorised Construction on Government Land in Delhi

80. SHRI HARISH RAWAT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of cases of unauthorised construction on DDA and Delhi Administration land registered during the last one year; and

(b) the action taken to remove these unauthorised constructions ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) and (b). The DDA has reported that 1597 cases of unauthorised constructions/encroachments on lands under its management were detected/registered during 1984. Out of which 623 encroachments/unauthorised constructions were removed.

The Delhi Administration has reported 62 cases of unauthorised construction during the period. One of them is pending in the court and the other 61 have been reported to the police.

Supply of Inferior Quality of Foodgrains to States

81. SHRI HARISH RAWAT : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware that rotten wheat is being supplied in large quantity to the States from Food Corporation of India's godowns; and

(b) if so, the action likely to be taken by Government to stop the supply of this rotten wheat ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) No, Sir. The Food Corporation of India issues wheat for public distribution system and to roller flour mills in the States according to the specifications prescribed by Government of India, and conforming to the Prevention of Food Adulteration Act. The allottees are entitled to inspect the stocks and satisfy themselves about their quality before taking delivery from FCI depots.

(b) Does not arise.

[English]

Irrigation Target During Sixth Plan Period

82. SHRI GIRIDHAR GOMANGO : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the total irrigation facilities created up to end of Fifth Plan and additional target during Sixth Plan period in the country, State-wise;

(b) whether the additional target has been achieved by the States;

(c) if so, the names of the major and medium irrigation projects completed during Sixth Plan and new projects taken up for execution, State-wise; and

(d) the steps taken by Central and State Governments to achieve the targets before the end of Sixth Plan ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) to (c). The information regarding irrigation potential created upto the end of Fifth Plan (1977-78) and additional target during Sixth Plan period, State-wise, is given in the enclosed Statement-I. Due to constraints of resources the achievement is expected to fall short of the target. Names of major irrigation projects completed or likely to be completed during Sixth Plan